

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-07-2024 AT 10:30 AM**

**CP (IB) No. 97/7/HDB/2022  
AND  
IA(IBC) 841/2024 in CP (IB) No. 97/7/HDB/2022  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Mr. Katepalli Venkateswara Rao

**...Financial Creditor**

**AND**

M/s. Bio Green Papers Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 841/2024**

Mr Chinna Gurappa, Resolution Professional present through Video Conference.

Learned Counsel Mr Anil Mukherjee, for respondent present physically.

It is confirmed by the learned resolution professional that the documents duly indexed are furnished. However, some more documents relating to the remaining items for title deeds relating to 22 acres. Since the Resolution Professional as said that the particulars in respect of the land for which information is not furnished, the Resolution Professional is directed to obtain the EC the necessary details/information for obtaining the ECs for and then obtain certified copies from the and charge the members of the suspended board for the expenditure incurred in obtaining the copies.

Accordingly, **this application is disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**